

GOVERNMENT OF INDIA

MINISTRY OF POWER

RAJYA SABHA

QUESTION NO 30.11.2009

ANSWERED ON

IMPLEMENTATION OF OPEN ACCESS POLICY .

1166

Shri V. Hanumantha Rao

Will the Minister of COAL & POWER be pleased to state :-

- (a) whether Central Electricity Regulation Commission has advised Government to take up with States, the separation of management and controlling issues between entities operating SLDCs and entities engaged in distribution/trading activities to have a non-discriminatory open access;
- (b) whether it has been pointed out that the Electricity Act is not being implemented in letter and spirit;
- (c) whether in an internal review meeting of the Planning Commission this issue was also discussed; and
- (d) whether Government is now planning to bring a comprehensive and time bound programme for introducing open access besides promoting competition enshrined in the Act?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI BHARATSINH SOLANKI)

(a) & (b) :Yes, Sir. The Central Electricity Regulatory Commission advised the Central Government that it may take up with the State Governments, the matter of completely separating the management and controlling interests between the entities operating State Load Despatch Centres (SLDCs) and the entities engaged in distribution/trading activities.

(c) :The Planning Commission has informed that the Advisor to the Deputy Chairman, Planning Commission presented a paper representing his views on the open access in the Internal Planning Commission (IPC) meeting on November 20, 2009.

(d) :Secretary (Power) vide his DO letter of September 14, 2009 to Chief Secretaries of all State Governments has taken up the matter with the States for completely separating the management and controlling interests between the entities operating SLDCs and the entities engaged in distribution/trading activities.